

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 77 OF 2018 &**  
**IA NO. 318 OF 2018 &**  
**IA NO. 125 OF 2019**

**Present:** Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

**Dated: 29<sup>th</sup> January, 2019**

**In the matter of :**

**Maharashtra State Electricity Distribution Co. Ltd. .... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors..... Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Saikumar  
Ms. Sowmya Saikumar  
Ms. Shruti Awasthi

Counsel for the Respondent(s) : Mr. S. Venkatesh  
Mr. Vikas Maini  
Mr. Samarth Kashyap  
Mr. Sandeep Rajpurohit  
Ms. Nishtha for R-2

Mr. Aman Anand  
Mr. Aman Dixit  
Mr. Pratik Das for R-3

Mr. Vishrov Mukherjee  
Mr. Yashaswi Kant  
Ms. Aparajita Sharma, Rep. for R-4

Mr. Alok Shankar  
Mr. Mahip Singh for R-5

**ORDER**  
**IA NO. 125 OF 2019**  
**(FOR DRECTIONS)**

Learned counsel appearing for the Appellant, Shri G. Saikumar submitted that the relief sought by the Appellant in IA No. 125 of 2019 is under process for consideration before the Appellant. Therefore, he prayed that some reasonable

time may kindly be granted to enable him to take necessary instructions in the matter and make his submissions.

Submission made by learned counsel appearing for the Appellant, as stated supra, is placed on record.

Post the instant IA No. 125 of 2019 for considering the IA No. 125 of 2019 on **05.02.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

bn

**(Justice N.K. Patil)**  
**Judicial Member**